GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 1065 TO BE ANSWERED ON FEBRUARY 08, 2024

STREET VENDORS ACT

NO.1065. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware of the fact that the ID Card as stipulated in street vendors Act has not been issued in all the cities of the country and if so, the reasons therefor;
- (b) whether the Government is aware that the street vendors are being harassed due to non-availability of the above said ID card and if so, the steps taken / being taken to resolve their issue at the earliest; and
- (c) the details of the current status of the implementation of Street Vendors Act?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a)to(c): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, came into force with effect from 1st May, 2014 and every State / UTs has to frame their respective Rules, Scheme, Byelaws and Plans for street vending under the Act. Section 6 (3) of the Act provides that every street vendor who has been issued Certificate of Vending under sub-section (1) shall be issued identity cards in such form and manner as may be specified in the scheme. The form and manner of issue of ID cards is in accordance with the Scheme notified by the respective States/ UTs. As reported by States / UTs, 3471 cities have completed survey of street vendors. As on 31.01.2024, Certificates of Vending (CoVs) and ID cards have been issued to over 38.32 lakh and 31.12 lakh street vendors respectively.
